

[*Translation*]

**Reported Burning of Indian National Flag during Hockey Match in Pakistan**

624. SHRI NATHU SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased state:

(a) whether during the hockey match in Pakistan stones were pelted at Indian Players and Indian National Flag was burnt;

(b) if so, whether Government have lodged any protest with Pakistan in this regard; and

(c) if so, the reaction of Pakistan Government thereto?

THE MINISTER OF EXTERNAL AFFAIRS ( SHRI I.K. GUJRAL): (a) Government are aware of these incidents on February 17 1990 while the Indian Hockey team was participating in the 7th World Cup Hockey Tournament in Lahore, Pakistan.

(b) and (c). Government took up these incidents with the Government of Pakistan. The Manager of the Indian Hockey team also discussed this matter with the authorities at Lahore and with the Technical Delegates of the Tournament. The latter gave the assurance that if such incidents recurred, the tournament would be cancelled.

**Proofs of Pakistan's Involvement in Punjab and J & K Provided to Pakistan**

625. SHRI NATHU SINGH:  
PROF. YADUNATH PANDEY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have provided

concrete proof to Pakistan with regard to their interference in Punjab and Jammu & Kashmir and if so, the details thereof;

(b) the reaction of Pakistan Government thereto; and

(c) whether Pakistan has given any assurance not to interfere in the internal affairs of India?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED) : (a) Yes, Sir. A detailed compendium containing concrete proof has been provided to Pakistan Government.

(b) and (c). The Government of Pakistan claims that it is not providing support to terrorism directed against India. However, we continue to find evidence, on the ground, of terrorists receiving such support from Pakistan.

**Discontinuation of All India Basis Arms Licences to Civilians**

626. SHRI NATHU SINGH:  
SHRI HARSH VARDHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that issuing of arms licences to civilians on All India basis has been discontinued;

(b) if so, the reasons therefor;

(c) how personal security of licence holder is to be ensured if he cannot carry his weapon with him everywhere;

(d) whether Government propose to amend the said procedure of issuing and renewing arms licences; and

(e) if so, the details thereof?